(b) the dates on which discussions were held between the officers of DRDO and National Security Guard (NSG) regarding their inventions during the last two years alongwith the outcome thereof; and

(c) the reaction of Government on the inventions of the DRDO and how useful they are for the police?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Defence Research and Development Organisation (DRDO), Ministry of Defence, is primarily engaged in the development of systems, products and technologies for Armed Forces. It has developed a number of systems/technologies during the last four years. These include missiles; Unmanned Aerial Vehicle; radars; electronic warfare systems; naval systems; combat vehicles; infrared seeker; sensors; NBC decontamination suits; parachutes; propellants and explosives; detonators; composite materials; fuel cells; paints; antennas, communication systems; etc.

(b) The meeting between Heads of Departments of DRDO and Director General NSG was held on 16.05.2009. Subsequently, exchange of views took place at lower levels. DRDO showed some of their items and also saw a few operational equipments of NSG.

(c) Inventions of DRDO are useful. Some of their inventions are being used by Central Police Forces.

More powers to BSF to check illegal trade on borders

676. SHRI ISHWAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to give more powers to BSF to check illegal trade on borders;

- (b) if so, the details thereof;
- (c) whether Government has received representations in this regard; and
- (d) if so, the action contemplated by Government on such representations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) Yes, Sir. Under Section 43 of Arms Act.

(c) No representation has been received from BSF. However, BSF has offered comments on the proposal of conferring powers under Section 43 of Arms Act.

(d) Does not arise.

Security review meeting with officers of North-Eastern States

677. SHRI NAND KUMAR SAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has held a security review meeting with Home Secretaries and DGPs of North-Eastern States in the recent past;

(b) if so, the details thereof;

(c) whether the issue of implementation of various central schemes has also been discussed in the said meeting;

(d) if so, the steps taken by Government for effective implementation of such schemes in the region;

- (e) whether Government proposes to appoint Special Police Officers in Assam;
- (f) if so, the details thereof; and
- (g) if not, the reasons for not considering such officers in the entire region?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) A meeting of Home Secretaries and Inspector Generals of Police (IGP) Special Branch of North Eastern States was held in Guwahati on 9th October, 2009 to discuss issues such as review of security situation in North Eastern States, progress of implementation of the Modernisation of Police Forces (MPF) scheme, reimbursement of Security Related Expenditure (SRE) scheme and surrender cum rehabilitation policy. The schemes are reviewed periodically by central teams and also by audit teams from time to time. The funds under the MPF scheme are released on receipt of utilization certificates.

(e) to (g) 1900 Special Police Officers (SPOs) have been sanctioned in the State of Assam. In addition the Government of Assam has been authorized to engage 2000 exservicemen as Armed Special Police Officers for security of rail and road projects.

Atrocities against SCs/STs

678. SHRI SYED AZEEZ PASHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the atrocities against SCs/STs are on the rise in the country;

(b) if so, the total number of such cases registered, accused arrested, cases solved, trial started and conviction achieved during each of the last three years and the current year, Statewise, crime-wise including murder, riots and sexual harassment;

(c) the action taken against the offenders including panchayat bodies reported to have punished the SCs/STs harshly for petty offences; and

(d) the steps taken by Government to check such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN) : (a) and (b) The State/UT-wise and crime-head wise details of cases registered under crimes against persons belonging to Scheduled Castes/Scheduled Tribes for the years 2006, 2007 and provisional details for 2008 are at Annexure-I and II, respectively. Statistics for the year 2009 is not available. [*See* Appendix 218 Annexure No. 2]

(c) and (d) Government of India is committed to prevent and combat crimes against vulnerable sections of the society, including Scheduled Castes and Scheduled Tribes. As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and as such the primary responsibility of prevention, detection, registration, investigation and